

GOVERNMENT OF MAHARASHTRA
Department of Revenue and Forest, Disaster Management,
Relief and Rehabilitation, Mantralaya, Mumbai- 400 032
No: DMU/2020/CR. 92/DisM-1, Dated: 30th May, 2021

ORDER
Break The Chain

Reference:

1. The Epidemic Diseases Act, 1897.
2. The Disaster Management Act, 2005
3. Revenue and Forest, Disaster Management, Relief and Rehabilitation Department Order No. DMU-2020/C.R.92/DMU-I, dated 2nd May 2020, 3rd May 2020, 5th May 2020, 11th May 2020, 15th May 2020, 17th May 2020, 19th May 2020, 21st May 2020, 31 May 2020, 4th June 2020, 25th June 2020, 29th June 2020, 6th July 2020, 7th July 2020, 29th July 2020, 4th August 2020, 19th August 2020, 31st August 2020, 30th September, 2020 and 14th October 2020, 23rd October, 2020, 29th October, 2020, 3rd November, 2020, 14th November, 2020, 23rd November, 2020, 27th November, 2020, 27th November, 2020, 21st December, 2020, 24th December, 2020, 29th December, 2020, 14th January, 2021, 19th January, 2021, 29th January, 2021, 24th February, 2021, 15th March, 2021, 27th March, 2021, 4th April, 2021, 5th April, 2021, 13th April, 2021, 20th April, 2021, 21st April, 2021 29th April, 2021 and 12th May, 2021 (along with any additions and clarifications thereof)
4. Ministry of Home Affairs (MHA) Order No. 40-3/2020-PM-1 (A) Dated 1st May 2020, 11th May 2020, 17th May 2020, 20th May 2020, 30th May 2020, 29th June 2020, 29th July 2020, 29th August 2020, 30th September 2020 and 27th October 2020, 25th November, 2020, 28th December, 2020, 27th January, 2021 and 23rd February, 2021 and 28th May, 2021

Whereas, in exercise of the powers, conferred under the Disaster Management Act 2005, the undersigned, in his capacity as Chairperson, State Executive Committee had issued an Orders dated 30th September, 2020 and 14th October, 2020 (extended by order dated 29th October, 2020, 27th November, 2020, 29th December, 2020 and 29th January, 2021 and 24th February, 2021, 15th March, 2021, 17th March, 2021, 27th March, 2021, 4th April, 2021, 5th April, 2021, 13th April, 2021 and 21st April, 29th April, 2021 and 12th May, 2021) for containment of COVID 19 in the State for the period upto 7 AM on 1st June, 2021 and issued



revised guidelines by including certain activities from time to time vide above mentioned orders.

Whereas the State Government is satisfied that the State of Maharashtra is continued to be threatened with the spread of COVID-19 virus, and therefore it is imperative to continue emergency measures to prevent and contain the spread of virus, the Government in exercise of the powers conferred under Section 2 of the Epidemic Diseases Act, 1897, read with all other enabling provisions of The Disaster Management Act, 2005, finds it is necessary to impose various restrictions in different parts of the State beyond 7 AM on 1st June, 2021 till 7 AM on 15th June, 2021 to break the chain of transmission effectively. However, it is seen that as per the changing scenario in the State with regard to the COVID 19 conditions in various regions of the State, it is necessary to impose restrictions in line with the conditions in every region. Accordingly, the following restrictions are being imposed –

- A. Municipal Corporation areas of Municipal Corporation of Greater Mumbai, Thane Municipal Corporation, Pune Municipal Corporation, Pimpri-Chinchwad Municipal Corporation, New Mumbai Municipal Corporation, Kalyan Dombivali Municipal Corporation, Vasai-Virar Municipal Corporation, Nagpur Municipal Corporation, Aurangabad Municipal Corporation and Nashik Municipal Corporation (all municipal corporation areas with population of more than a million as per 2011 census) shall be considered as separate administrative units, within the respective territorial jurisdiction of local Disaster Management Authorities of districts for the purposes of restrictions that are placed for the purposes of breaking the chain and stopping spread of Corona Virus. Rest of the area within the jurisdiction of respective local Disaster Management Authority will form a single separate administrative unit for the said purpose.
- B. Reference date for current order is 29th May, 2021. Positivity data used shall be for the week ending on this reference date and occupancy of Oxygen beds shall be taken as on this reference date.
- C. In administrative units defined as in 'A' above, where the positivity rate is equal to or less than 10% and the occupancy of total oxygen beds available therein is less than 40%, following relaxations to the orders dated 12th May, 2021 (and any clarifications/additions thereof) shall be applicable -



- a. All essential shops that are currently allowed to operate between 7 AM and 11 AM may be allowed to operate between 7 AM and 2 PM.
 - b. In the case of all non- essential shops (stand-alone shops & not inside shopping centers/ malls), decision regarding the allowing of opening of such shops along with the time limit for the functioning of the same may be taken by respective Disaster Management authorities. These, if allowed to open, however shall not be opened beyond that allowed for essential shops and shall not be allowed to open on weekends.
 - c. Delivery of Non-Essential items along with essential items through E-Commerce may be allowed in such districts.
 - d. Post 3 PM there shall be restrictions on movement except for medical and other emergencies, or for home deliveries allowed under the order dated 12th May, 2021.
 - e. All Government offices, except those involved directly for corona work in the said districts can function with 25% attendance. Respective DMA may allow more than this percentage of attendance if concerned HOD requests so. In MCGM area, for GOI and GOM establishments, these permissions shall be granted by Chief Secretary of State of Maharashtra.
 - f. Agriculture sector related shops may remain open till 2 PM on weekdays. Respective DMA however may extend this timings on weekdays or may allow for some period on weekends, taking into the considerations of the requirements of sowing season and in view of impending monsoon.
- D. In the case of administrative units defined as in 'A' above, where the positivity rate is more than 20% or where occupancy of the oxygen beds available therein is more than 75% restrictions imposed vide 'Break the Chain' Orders dated 12th May, 2021 shall be augmented with the following:
- a. The district borders of such districts be sealed and no influx or outflow of persons into or from the district may be allowed. Only in the case of death in the family or on medical grounds or for performing duty relating to any



emergency and/or essential services related to COVID 19 management, a person may be allowed to enter or leave the district with no other exceptions.

E. In all the other administrative units as defined in 'A' above, that do not fall under the conditions mentioned in points 'C' & 'D', all the current restrictions imposed vide Break the Chain Orders dated 12th May, 2021 and clarifications / additions thereof will continue as they stand on reference date.

F. It is re-emphasised that -

- a. There are no restrictions for cargo movements and deliveries to shops/ establishments beyond the opening time of these are allowed for the purposes of replenishments of stock. There shall however be no serving of any customers beyond permitted times over the counter. Anyone breaking these orders shall be closed down till the period notification of Corona Pandemic is in operation in addition to fines mentioned in order dated 12th May, 2021.
- b. Home deliveries are allowed during the period permitted by DMA and must be encouraged by considering permitting for longer periods.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA



(SITARAM KUNTE)
CHIEF SECRETARY
GOVERNMENT OF MAHARASHTRA